

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).2929/2005

(From the judgement and order dated 25/04/2005 in CRLMM No. 5203/2003 of The HIGH COURT OF DELHI AT N. DELHI)

BAL RAM
Petitioner(s)

VERSUS

GOVT. OF N.C.T. OF DELHI
Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment, exemption from filing O.T. and anticipatory bail)

Date: 27/06/2005 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI
HON'BLE MR. JUSTICE S.H. KAPADIA
(Vacation Bench)

For Petitioner(s)
Mr. Praveen Jain,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

On a prayer for interim anticipatory bail, it is directed that on the terms and conditions under Section 438 Cr.P.C., in the event of arrest, the petitioner shall be released on bail on furnishing a bail bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the arresting officer.

garwal)

Court Master

t Master

Cour